

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

(16)

AT HYDERABAD

O.A. No. 1618 of 1997

Date of Decision: 17.12.1997

Between:

G. Prabhu Reddy .. Applicant

and

1. The General Manager,
Ordnance Factory Project, Ministry of
Defence, Govt. of India,
Yeddu-mailaram, Medak Dist.
2. The District Collector,
Medak Dist., SangarReddy
3. The Revenue Divisional Officer,
Sanga Reddy, Medak District. .. Respondents

Counsel for the Applicant: Mr. N. Saida Rao

Counsel for the Respondents: Mr. V. Rajeswar Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

1. Heard Mr. N. Saida Rao for the applicant, Mr. V. Rajeswar Rao for Respondent-1 and Mr. Phaniraj for Mr. P. Naveen Rao for Respondents 2 & 3.

acre and

2. A land measuring 1,22,800 guntas, belonging to the applicant's father-in-law, and situated in Kyasaram village, was acquired for the establishment of the ordnance factory project. The name of the applicant was also sponsored from the District Employment Exchange for the post of labourer (unskilled) in the factory in terms of a scheme evolved by the Respondents in respect of land displaced persons.

3. A doubt arose as to whether the applicant was a 8/11th land displaced person at all, and if not, what his relationship

(D)

was with the original pattadar whose land was so acquired. The position is cleared up in Annexure-1. The R.D.O., Sangareddy, has recommended the name of the applicant who is the son-in-law of the original Pattadar, Mr. A. Kamal Reddy. The matter is further clarified in Annexure-II in which Collector, Medak District, has also requested the 1st Respondents to take further action in the matter on the basis of the Revenue Divisional Officer's communication already referred to.

4. The respondents were evidently in some doubt in the matter because, as per their record, the applicant was not really the land-displaced-person in this instance. They, therefore, advised the applicant to produce such documentary valid proof as he may have, and to attend in person along with such documents on 15.10.1997. Accordingly the applicant is stated to have attended in person the factory project on the stipulated date. His grievance in the present case is that no decision has been communicated to him in the matter thereafter.

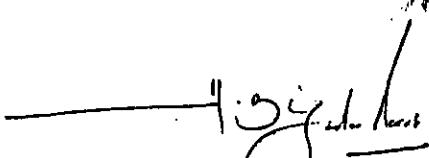
5. Mr. Rajeswar Rao, Additional Standing Counsel, submits that neither the name of the applicant, nor that of his father-in-law, figured in the list originally forwarded by the revenue authorities. It is added that several lists have been received from the concerned Revenue Divisional Officers and that the factory is still in the process of operating the first list so received. It is possible that the applicant's, or his father-in-law's name, has been included in the list furnished by the revenue authorities subsequently.

6. Mr. Saida Rao argues that it is open to the land losing person/land displaced person to nominate any member of the family, including his son-in-law, for suitable job

and any person so nominated would, according to him, be automatically eligible for the same.

7. The respondents may examine this case as per law and rules, take a suitable decision on the facts and circumstances of the case and communicate their decision to the applicant within 30 days from the date of receipt of copy of this order.

Thus the O.A. is disposed of at the admission stage.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 17th December, 1997

Dictated in the open court.


M. M. Deputy Registrar

KSM

(19)

-14-

O.A.1618/97.

To

1. The General Manager,
Ordnance Factory Project,
Ministry of Defence, Govt. of India,
Yeddu-mailaram, Medak Dist.
2. The District Collector,
Medak Dist. Sangareddy.
3. The Revenue Divisional Officer,
Sangareddy, Medak Dist.
4. One copy to Mr. N.Saida Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
6. One copy to Mr.P.Naveen Rao, ^{Spl.Counsel for A.P.} ~~XXXXXX~~, CAT.Hyd.
7. One copy to HHRP.M.(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm

29/12/97

I Court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 17-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No.

1618/97

T.A.No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

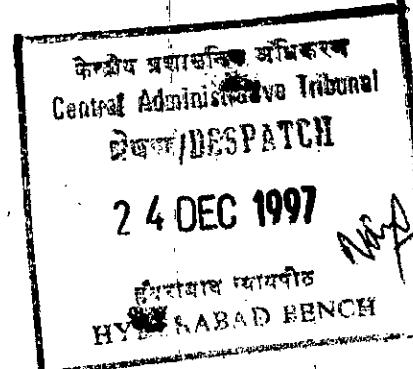
Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

a/w OA Capis



29/12/97

I Court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 17-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No.

1618/97

T.A.No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

a/w OA Capis

